

1/02.01.97

Shri S.N.Tiwarey, counsel for the applicant.

Heard Shri S.N.Tiwarey, counsel for the applicant on the question of admission. Learned counsel prays for time to file copies of entries made in the School Register from where he has passed VII Class (Middle School) Examination. Allowed two weeks time.

List on 22.01.1997 for admission.

V.N.M.
(V.N.Mehrotra)
Vice-Chairman

SKT

2./ 22.1.97. Shri S.N. Tiwarey, the counsel for the applicant.

Supplementary Petition
A supplementary petition has been filed on behalf of the applicant. Heard learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their written statement within four weeks. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week. List it on 11.3.97 before the Registrar for completion of pleadings.

2. Heard learned counsel on the prayer of interim relief. Notices to be issued to the respondents. In the meanwhile, it is directed that any fresh appointment on the post on which the applicant was earlier working shall be subject to the decision of in this OA.

3. Let a copy of this order be handed over to the learned counsel for the applicant.

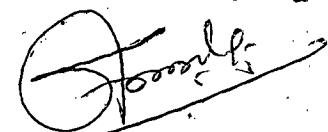
/CBS/

V.N.M.
(V.N. Mehrotra)
Vice-chairman

Receipt of
Notices filed
on 29.1.97. held
in file
29/1/97

3/11.3.1997

The learned counsel for the applicant is present. On perusal of record it appears that the copy of the O.A. has been served to the Sr. Standing Counsel Mr. J.N. Pandey on 24.1.1997. Put Up on 24.4.1997 for filing W/s.



(S.P.Sinha)

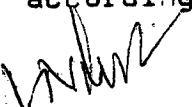
Dy.Registrar I/c

MPS.

4/11.4.97. Shri S.N. Tiwary, the counsel for the applicant.

Shri S.N. Tiwary, the learned counsel for the applicant states that as he has already been permitted by the authority concerned to join duty, he does not want to press this OA and he may be permitted to withdraw the same. In view of the above statement by the learned counsel for the applicant, the applicant is permitted to withdraw this OA. This OA is disposed of accordingly.

11/4/97
/CBS/



(V.N. Mehrotra)
Vice-chairman